

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 315

CA-477/2022

IN

CP.CAA-117(ND)/2022

IN THE MATTER OF:

M/s. R.P.India Foods Pvt Ltd.AND Food Petitioner/Applicant
Processsing Company Pvt. Ltd.

Order under Section 230-232

Order delivered on 29.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicants/ : Mr. Pulkit Deora, Mr. Harsh Gurbani, Advs., Mr.
Petitioner Rakesh Kumar, Ms. Preeti Kashyap, Mr. Ankit
Sharma, Mr. Varun Pandit, Mr. Rishabh Arora, Mr.
Yash Dhawan

For the RD : Mr. Aakash Sharma, Adv.

ORDER

CA-477/2022

Ld. Counsel appears for the Petitioner. The Petitioner has filed affidavit of service as directed vide order dated 26.02.2024.

RD, OL and Income Tax Department are directed to file report within two weeks.

List the matter on **08.07.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay